

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 358
ANSWERED ON TUESDAY, THE 06TH FEBRUARY, 2018**

COMPANIES INVOLVED IN MONEY LAUNDERING AND TAX EVASION

QUESTION

358. SHRI HARSHVARDHAN SINGH DUNGARPUR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of companies under scanner of Government for evading tax and involved money laundering;
- (b) the name of companies deregistered on the charges of money laundering; and
- (c) the action taken or to be taken by Government against these companies?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

(a): As per the inputs supplied by the Ministry of Finance (Department of Revenue) (Enforcement Directorate), 884 Companies are under investigation in various money laundering cases.

(b): No Company has been deregistered on the charges of Money Laundering by the Government under the provisions of Companies Act, 2013. However, ROCs have removed names of 2,26,166 Companies under Section 248 of the Companies Act, 2013 from the Register of Companies upto 31.12.2017 after following the due process where the companies have not filed their balance sheets and annual returns for two or more than two consecutive years.

(c): The following actions have been taken by the Government against companies involved in money laundering and tax evasion:-

(i) As per the inputs supplied by the Ministry of Finance (Department of Revenue) (CBDT), it is informed that Income Tax Department takes appropriate action in suitable cases against the persons including companies inter-alia for evading taxes. Such actions include searches, seizure, and assessment of income, levy of tax, penalty and filing of prosecution complaints before criminal courts whichever is applicable as per direct tax laws. Central Board of Direct taxes doesn't centrally maintain company wise details of search & seizure actions conducted by ITD.

(ii) As per the inputs provided by Ministry of Finance, (Department of Revenue) (CBEC), the details of tax evasion detected during the last three years and the current financial year upto December, 2017, category wise is as under:

(Rs. In crores)

F.Y.	Categories							
	Central Excise		Service Tax		Customs		GST (From July 2017 to Nov. 2017)	
	No. of cases	Amount	No. of cases	Amount	No. of cases	Amount	No. of cases	Amount
2014-15	2123	4334.8	6719	10544.33	22144	6243.76	--	--

2015-16	2366	5296.84	7537	18970.86	41457	5659.08	--	--
2016-17	2127	5772.96	7521	18969.23	41890	5793.83	--	--
2017-18 (upto Dec. 2017)	614	7241.75	2938	9659.61	26969	3986.65	16	5.70

(iii) As per inputs provided by the Ministry of Finance (Department of Revenue) (Enforcement Directorate), it has been informed that Investigation against these Companies has resulted in attachment of assets worth Rs. 5066.3 crores and filing of 58 prosecution complaints under Prevention of Money Laundering Act, 2002.
